

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 4TH NOVEMBER, 2014 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. OATH OR AFFIRMATION BY MEMBERS.

Members who have not already done so to make and subscribe the Oath or Affirmation of allegiance to the Constitution.

II. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 4th November, 2014 at 10.30 A.M. and to lay on the Table a copy of the Governor's Address.

III. The Speaker to lay on the Table of the House a copy of the Election Commission of India Notification No. 308/HN-LA/2014, dated the 21st October, 2014, issued under Section 73 of the Representation of the People Act, 1951.

IV. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Jaipal Singh Arya, former Member of Haryana Legislative Assembly.
2. Shri Ramji Lal, former Member of Haryana Legislative Assembly.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Jammu & Kashmir Natural Calamity.
6. Others.

V. MOTION UNDER RULE 121.

A MINISTER

to move that the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;
- iii) Committee on Public Undertakings; and
- iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes,

for the remaining period of the year 2014-2015 be suspended.

ALSO

to move that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the remaining period of the year 2014-2015, keeping in view the proportionate strength of various parties/groups in the House.

VI. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to re-lay on the Table the School Education Department Notification No. 8/43-2012P.S.(2), dated the 19th June, 2013 regarding amendment in Haryana School Education Rules, 2013, as required under Section 24 (3) of the Haryana School Education Act, 1995.

2. A MINISTER to re-lay on the Table the School Education Department Notification No. 8/27-2013P.S.(2), dated the 28th January, 2014 regarding amendment in Haryana School Education Rules, 2013, as required under Section 24 (3) of the Haryana School Education Act, 1995.
3. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.38/Const./Art.320/2014, dated the 9th September, 2014 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
4. A MINISTER to lay on the Table the Annual Report regarding working of Haryana Public Service Commission during the period 1.4. 2005 to 31.3.2006, as required under Article 323 (2) of the Constitution of India.
5. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2010-2011, as required under Section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
6. A MINISTER to lay on the Table the Annual Report of Lokayukta Haryana for the year 2013-2014, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.
7. A MINISTER to lay on the Table the 37th Annual Report of Haryana Tourism Corporation Limited for the year 2010-2011, as required under Section 619-A (3) (b) of the Companies Act, 1956.

VII. DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.

Discussion on the following motion moved by Dr. Kamal Gupta, M.L.A. on the 4th November, 2014, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 4th November, 2014 at 10.30 A.M.’”.

VIII. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2014-2015

THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment) 2014-2015.

IX. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2014-2015.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No.3	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>7,43,34,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 3-General Administraton.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 1-9
-------------	------------	---	---

Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>7,54,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 4- Revenue.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 10-14
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1,05,50,000/</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 5-Excise and Taxation.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 15-18
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>35,98,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 7- Planning and Statistics.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 22-24
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>186,42,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 8- Buildings & Roads.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 25-40
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>100,00,00,000/</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 9- Education.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 41-43
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>9,00,00,000/</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 11- Sport and Youth Welfare.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 44-46

Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>50,00,00,000/-</u> for revenue expenditure and ₹ <u>40,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 13- Health.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 47-49
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>50,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 50-51
Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>40,38,78,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 18- Industrial Training.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 52-53
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>249,20,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 20- Social Security and Welfare .</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 54-57
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>4,10,80,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 22- Welfare of Ex-Servicemen.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 58-62
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1000/</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 23- Food and Supplies.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 63-65

Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 31,42,53,000/</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 25- Industries.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 66-69
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 21,59,80,000/</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 27- Agriculture.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 70-71
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 7,50,23,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 30- Forest and Wild Life.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 72-74
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 55,86,78,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 32- Rural and Community Development.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 75-82
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 9,30,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 33- Co-operation.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 83-85
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 30,20,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 34- Transport.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 86-88

Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>5,10,00,000/-</u> for revenue expenditure and ₹ <u>15,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 36- Home.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 89-94
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>19,96,00,000/-</u> for revenue expenditure and ₹ <u>24,56,58,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 38- Public Health and Water Supply.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 95-101
Demand No. 40	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>843,22,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 40- Energy & Power</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 102-103
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>118,28,28,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 42- Administration of Justice.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 104-111
Demand No. 43	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>10,70,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 43- Prisons.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 112-113
Demand No. 44	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2015 in respect of <u>Demand No. 44- Printing and Stationery.</u>	Supplementary Estimates (First Instalment) 2014-2015 Pages 114-115